



**CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH**

**OA No. 481/2020**

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New Delhi, this the 19<sup>th</sup> day of February, 2020

**Hon'ble Mr. Ashish Kalia, Member (J)  
Hon'ble Mr. Mohd. Jamshed, Member (A)**

Shri Rahul,  
Son of Shri Naresh Kumar,  
R/o House No. 164,  
Near Dispensary,  
Village Sannoth,  
Narela, Delhi – 110040.

...Applicant

(By Advocate: Mr. N. S. Dalal)

Versus

1. Union of India,  
Through its Secretary,  
Govt. of India,  
Ministry of Personnel & Public Grievances and  
Pension, Department of Personnel and Training,  
North Block, New Delhi.
2. Staff Selection Commission,  
Through its Chairman,  
Govt. of India,  
Block 12, CGO Complex,  
Lodhi Road,  
New Delhi.

...Respondents

(By Advocate: Mr. J. P. Tiwari)

**O R D E R (ORAL)**

**Ashish Kalia, Member (J):-**

The grievance of the applicant is that his mistakes are less than 06 % which is admissible



under the rules. Whereas the impugned order states that the mistakes are 11.26%.

2. Let the applicant make a detailed representation regarding the same within a period of two weeks from the date of receipt of certified copy of this order. If such a representation is made by the applicant, the respondents shall pass speaking orders within a period of four weeks from the date of receipt of such a representation.

3. Accordingly, this OA is disposed of with liberty to the applicant to re-approach the Tribunal in accordance with law. There shall be no order as to costs.

**(Mohd. Jamshed)**  
**Member (A)**

**(Ashish Kalia)**  
**Member (J)**

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